

18.08.2020

The file could not be taken on 16.04.2020, which was the due date for hearing of this case, due to spread of COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

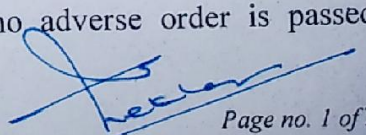
None for accused no. 1 Vinay Kumar Pandey.

Ld. Counsel Sh. Abhay Pandey for accused no. 2 Arvind Tiwari, who is also present in person.

The accused no. 1 Vinay Kumar Pandey, on whose behalf, none is present, is directed to appear in person with Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed




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against the accused no. 1 Vinay Kumar Pandey, on whose behalf none is present in view of the exceptional circumstances of spread of pandemic COVID-2019.

Ld. Counsel for the accused no. 2 has submitted that accused no. 2 is not able to deposit the cost of Rs. 2,000/- imposed upon him on previous date, while cancelling his NBWs which were directed to be issued against him, due to spread of COVID-2019; he may be directed to deposit the same in the court when the work is resumed from the court premises.

Heard. Request allowed. *The accused no. 2 is directed to deposit the cost of Rs. 2,000/- as per previous orders within fifteen days after the court resumes work from the court premises.*

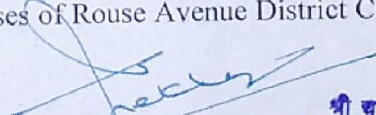
Ld. PP for CBI and Ld. Defence Counsel for accused no. 2 have submitted that they are not having the requisite record with them therefore, they are unable to address arguments on the point of charge; they request that case may be adjourned for arguments on the point of charge.

Heard. Request allowed.

At the request of both the parties, case is adjourned for arguments on the point of charge for 24.09.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




CHANDRA SHEKHAR
Special Judge, CBI-19
Rouse Avenue Courts, New Delhi
18.08.2020
श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश (पी.सी.एक्ट) (सी.बी.आई.-19)
Special Judge (PC Act) (CBI-19)
कमरा नं. 404, चौथी मंजिल
राऊज एवेन्यू न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi